

SHRI SUBODH HANSDA: As regards the supply of coal to the different States, a meeting was held with the representatives of various States to find out ways and means how and in what way the coal can be reached to the different urban cities. As the hon. Member is well aware, there was a question raised on the floor of this House whether there was shortage of coal in Delhi. Steps are being taken and already there has been a proposal to set up five dumps in Delhi and probably, one has already been set up and the other four are under way and discussions are going on about the location of these dumps, and we are trying our best to send the coal to the dumps so that people can have the coal from that place.

The hon. Member raised as to what are the reasons for the cancellation of the trains and whether it is due to the fact that there is short supply of coal. I would not say that this is because of the short supply of coal. There is some sort of dislocation in transporting the coal from one site to the other and that is one of the reasons that some of the local trains have been cancelled. But I would like to assure the hon. Member that within the next few days all these trains which have been cancelled, will be restored.

As regards the estimate, he asked as to what is the estimate. I have already said that this is the estimate, this is the actual figure I am giving. The actual daily production of coal in the month of February was 1,50,000 tonnes and in the month of March it was 1,70,000 tonnes. This is the figure which I have got. Therefore, it cannot be said that the production of coal has gone down or there is no stock of coal.

Regarding Bangla Desh, the hon. Member should keep in mind that we have entered into certain contracts and we have to supply coal to Bangla Desh as per the contract and we are

committed to it. Even if we have to send coal to Bangla Desh, it has not affected our supplies to the country.

13 hrs.

RE. CRISIS IN POWERLOOM INDUSTRY IN GUJARAT

MR. SPEAKER: Now, Papers to be laid on the Table. Shri K. R. Ganesh.

SHRI P. G. MAVALANKAR: (Ahmedabad): Sir, the powerloom industry in Gujarat is facing a grave crisis. I have received this morning over 125 telegrams from Ahmedabad. 25,000 powerlooms are paralysed. There has been no yarn allotment made to them and they are facing a very serious situation. May I request you kindly to ask the hon. Minister to look into the matter and see that allotment of yarn is done expeditiously?

MR. SPEAKER: Mr. Mavalankar, you should have given some written notice to me earlier.

SHRI P. G. MAVALANKAR: Sir, this is a very serious matter. I have received over 125 telegrams so far.

MR. SPEAKER: You should not get up abruptly; you should have given notice.

SHRI P. G. MAVALANKAR: Sir, the situation is very serious and very severe and already 10,000 workers are without jobs. I request the hon. Minister, through you, to kindly look into this immediately.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Let them make a statement, Sir. Three lakhs of people are involved in West Bengal alone.

SHRI P. G. MAVALANKAR: Tomorrow is a holiday. The situation is very serious there. That is why I want them to make a statement.

MR. SPEAKER: I think you would have done it much better if you had send to me in writing giving some

[Mr. Speaker]

intimation, so that I could also look into it and fix up.

SHRI P. G. MAVALANKAR: My aeroplane from Ahmedabad to Delhi this morning was late; that is not my fault.

MR. SPEAKER: I have already asked them...

SHRI JYOTIRMOY BOSU: You may kindly ask them to make a statement.

MR. SPEAKER: I have already asked them about it. This has been coming up for the last 10 days and he has already made statements twice. Still, if you think there is something new, please let me know and I will send it to him. Shri K. R. Ganesh.

13.02 hrs.

**PAPERS LAID ON THE TABLE
NOTIFICATIONS RE. ANDHRA PRADESH
ENTERTAINMENT TAX RULES, APPROPRIATION
ACCOUNTS RAILWAY FOR 1971-72 AND
COMPTROLLER AND AUDITOR GENERAL'S
REPORT THEREON AND FINANCIAL
ACCOUNTS (GENERAL) FOR 1969-70.**

**THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI K. R. GANESH):**

I beg to lay on the Table—

(1) (i) A copy each of the following Notifications under sub-section (8) of section 16 of the Andhra Pradesh Entertainments Tax Act, 1939, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—

- (a) G.O. Ms. No. 459 published in Andhra Pradesh Gazette dated the 10th August, 1972 making certain amendments

to the Andhra Pradesh Entertainments Tax Rules, 1939.

- (b) G.O. Ms. No. 469 published in Andhra Pradesh Gazette dated the 10th August, 1972 making certain amendments to the Andhra Pradesh Entertainments Tax Rules, 1939.

(ii) A statement (Hindi and English versions) explaining reasons for not laying on the Table Hindi version of the above Notifications.

(Placed in Library. See No. LT-4774/73).

(2) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India, for the year 1971-72, Union Government (Railways), under article 151 (1) of the Constitution.

(3) A copy of Appropriation Accounts, Railways, for 1971-72. Part I-Review (Hindi version).

(4) A copy of Appropriation Accounts, Railways, for 1971-72, Part II-Detailed Appropriation Accounts (Hindi version).

(5) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1971-72 (Hindi version).

(6) A copy of the Finance Accounts (Hindi version) of the Central Government for the year 1969-70.

[Placed in Library. See No. LT-4775/73].